

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 790 of 2013

Binay Kumar Gupta @ Binay Mahto

... .. Petitioner

Versus

The State of Jharkhand

Opp. Party

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through: Video Conferencing

07/05.04.2021

1. Heard Mr. Abhishek Prasad, learned counsel appearing on behalf of the petitioner.
2. Heard Mr. Ravi Prakash, learned counsel appearing on behalf of opposite party-State.
3. Learned counsel for the petitioner has submitted that the case of the co-accused, namely, Deepak Yadav has been disposed of by a Co-ordinate Bench of this Court in Cr. Revision No. 375/2013, whereby the sentence has been modified. The learned counsel has also submitted that he has to examine that order and he also wants to examine the Lower Court Records of this case. He submits that the Lower Court Records may be made available to him for inspection.
4. Learned counsel appearing on behalf of opposite party-State also submits that he needs to seek instruction in the matter and file appropriate affidavit before this Court as to whether the present petitioner has any other criminal case or not and whether the petitioner has been convicted in any other criminal case or not.
5. Considering the submissions made, the matter is adjourned and is directed to be posted on **19.04.2021**.
6. Office is directed to make the lower court's records available upon filing of application for inspection.
7. The affidavit should be filed latest by **16.04.2021**.

(Anubha Rawat Choudhary, J.)